

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 6796/2023

(Arising out of impugned final judgment and order dated 22-12-2022 in CRLR No. 1459/2014 passed by the High Court of Judicature at Allahabad)

SATISH & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.98327/2023-EXEMPTION FROM FILING O.T.)

Date : 21-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Mr. Milind Kumar, AOR

For Respondent(s)

Mr. Vishnu Shankar Jain, Adv.

Mr. Kamal Kumar Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Appearance is made on behalf of the respondent-State.

Respondent no. 2/informant has been served.

Leave granted.

Re-list in the month of March 2024.

Parties will file written submissions not exceeding three pages, alongwith relied upon judgments, within six weeks from today. The written submissions will also deal with the issue(s), as highlighted in the order dated 18.05.2023.

Interim protection granted to the petitioners shall continue till the next date of listing.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR